

Under Circulation

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ALLAHABAD BENCH**  
**ALLAHABAD**

Dated : This the 15<sup>th</sup> day of November, 2007

**Review Application No. 76 of 2007**  
**IN**

**Original Application No. 252 of 2000**

**Hon'ble Dr. K.B.S. Rajan, Member (J)**  
**Hon'ble Mr. K.S. Menon, Member (A)**

Jagdish Narain Singh, S/o Sri Raj Singh, R/o House No. 1203, Damodar Nagar, Petrol Line, Kanpur Nagar.

. . . Applicant

By Adv: Sri S.P. Sharma

V E R S U S

1. Union of India through the Secretary, Ministry of Defence, New Delhi.
2. The Senior General Manager, Ordnance Factory, Kanpur.

. . . Respondents

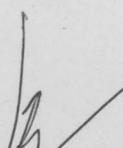
By Adv: NIL

**O R D E R**

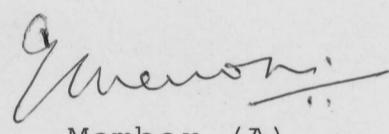
**By Dr. K.B.S. Rajan, Member (J)**

The review application has been considered. The direction of this Tribunal vide para 3 of order dated 01.05.2007 is clear.

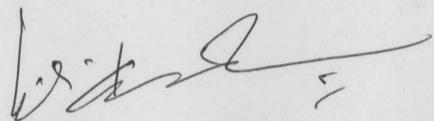
The decision in OA 229/97 shall cover the case of the applicant as well. As such the



respondents may act on the basis of order dated 09.12.2002 in OA No. 229/97 and the connected order of the Hon'ble High Court of Allahabad. There is no need at all to review the order dated 01.05.2007. There does not appear to be any misleading of the Court by the applicant or his counsel, as the applicant was not a party in OA 229/97. Hence, the RA is rejected, ~~some~~ however, with liberty to the review applicant to take a decision in accordance with the order in OA 229/97.



Member (A)



Member (J)

/pc/